
(2024) 07 KL CK 0009
In the High Court Of Kerala
Case No : Writ Petition (C) No. 4932 Of 2024

Abu Thahir

APPELLANT

Vs

Geologist Department Of Mining And Geology

RESPONDENT

Date of Decision : 11-07-2024

Acts Referred:

Citation : (2024) 07 KL CK 0009

Hon'ble Judges : Dr. Kauser Edappagath, J

Bench : Single Bench

Advocate : Babu S. Nair, Smitha Babu, B.S.Syamanthak

Final Decision : Disposed Of

Judgement

Dr. Kauser Edappagath, J

1. The petitioner applied for a quarrying permit for extracting laterite building stones before the respondent. Ext.P1 is the copy of the chalan showing the payment of application fee. According to the petitioner, the respondent had forwarded the application for getting environmental clearance to the State Environmental Impact Assessment Authority, Kerala, who issued environmental clearance to the petitioner on 6/8/2023. It is evidenced from Ext.P2. The petitioner alleges that all the remaining statutory formalities have been complied with.

2. The limited prayer in this writ petition is to give a direction to the respondent to consider the application filed by the petitioner for quarrying permit, expeditiously.

3. Having heard Sri.Babu S.Nair, the learned counsel appearing for the petitioner as well as Sri.B.S.Syamanthak, the learned Government Pleader, this writ petition is disposed of with a direction to the respondent to pass orders on the application for quarrying permit submitted by the petitioner, evidenced by Ext.P1 chalan, in accordance with law, within a period of one month from the date of

receipt of a copy of this judgment.